

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

102. RST.A 5/2024
I.A. 1275/2024
IN
C.P. (IB)-294(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.04.2024**

NAME OF THE PARTIES: IDBI Bank Ltd.
V/s.
S Kumars Nationwide Ltd

Appearance:

Adv. Aalisha Sharma i/b Dhruve Liladhar & Co. and Adv. Ruchita Jain
Respondent, Adv. Pranil Sonawane for Applicant in I.A. 1275/2024

SECTION 7 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

RST.A 5/2024

1. The above Application has been filed for restoration of I.A. 940/2022 on the ground that it was dismissed on 08.06.2023 as the matter remained unattended due to miscommunication in the office of the advocate.
2. We examined the order dated 08.06.2023 wherein the Adjudicating Authority has not only dismissed on the ground of non-prosecution but has also taken note of the fact that the auction has taken place and the sale has already been concluded and the possession has been given to the highest auction bidder.

3. As the I.A. 940/2022 has been dismissed on merits, considering the facts of the case, we do not have the power to review the already decided I.A.
4. Accordingly, the Restoration Application 5/2024 is **dismissed**.

I.A. 1275/2024

1. The above application has been filed by the Liquidator for taking on record the 13 progress report for the quarter ending on 31.12.2023.
2. Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. **allowed** and stands **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)